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High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition No. 14588 Of 2014

R.Dheemati Lakshmi APPELLANT

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Government Of Andhra Pradesh RESPONDENT

Date of Decision: April 2, 2024

Acts Referred:

• Constitution Of India, 1950 - Article 226, 227

• Andhra Pradesh State and Subordinate Services Rules, 1962 - Rule 38(b)

• Andhra Pradesh Ministerial Service Rules, 1966 - Section 27(1)(iii)

Hon'ble Judges: Alok Aradhe, CJ; Sujoy Paul, J

Bench: Division Bench **Final Decision:** Allowed

Judgement